

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 71 of 2015 & IA No. 107,108 of 2015

Appeal No. 62 of 2015 & IA No. 87 of 2014

Appeal No. 63 of 2015 & IA No. 88 of 2014

Dated : 18th January, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

APPEAL NO. 71 OF 2015

M/s. Sai Regency Power Corporation Pvt. Ltd.Appellant(s)

Versus

Tamil Nadu Generation and Distribution Corp. Ltd. & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. S. Vallinayagam

APPEAL NOS. 62 OF 2015 & 63 OF 2015

Tamil Nadu Electricity Consumers AssociationAppellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Mishika Singh

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. S. Vallinayagam

ORDER

Mr. G. Umapathy, the learned counsel appearing for Respondent No.2/Distribution & Transmission Licensee in both the Appeal Nos. 62 & 63 of 2015 had made extensive arguments today. He has completed his arguments.

The respondent wants to file the written submissions, they may do so after serving copy on the other side. We may make it clear that, if the appellant wants to file written submissions, they may file before the next date of arguments but no further time shall be granted at any cost thereafter.

Post both these appeals for rejoinder submission, if any, on **04.02.2016**.

The Order Reserved in Appeal No. 71 of 2015

(I. J. Kapoor)
Technical Member
kt/vg

(Justice Surendra Kumar)
Judicial Member